

**"Unemployment Day" Demonstrations
by Students**

*60. SHRI R. K. AMIN :
SHRI SHRI CHAND GOYAL :
SHRI BHOGENDRA JHA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether demonstrations were held in response to a call given by the Communist-led Youth and Students Federations to observe 'Unemployment Day' on the 25th November, 1970 ; and

(b) if so, the details thereof and reaction of Government thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). Yes. According to Press reports, demonstrations were organised in various parts of the country to focus Government's attention on the problem of unemployment.

Government have already taken several steps designed to generate more employment opportunities in the country and more such steps are under contemplation. Attention is invited to the statement laid on the Table of the House by the Prime Minister on 2-12-1970 in reply to Lok Sabha Unstarred Question No. 2970,

**Workers Dead or Affected by Silicosis
Quartz Crushing Plants**

4029. SHRI BABURAO PATEL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of workers dead or affected by silicosis, owing to working in quartz crushing plants, State-wise, during the last two years ;

(b) whether it is a fact that the managements of these plants do not supply masks and gloves so badly needed for protecting workers from inhaling the fine particles of silica ;

(c) whether it is also a fact that no medical check-ups or sometimes cursory ones are taken of workers ; and

(d) whether in view of these hazards, Government will enact special new legislation providing safeguards to workers engaged thus ; if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) According to information available there were five suspected cases of silicosis among the workers in West Bengal.

(b) to (d). Under the Factories Act, 1948 which is administered by the State Governments, Rules have been framed by them to provide for efficient exhaust draught on certain processes ; protective clothing and dust respirators to be worn by the workers while working on certain processes ; and initial and periodical medical examination of workers. These Rules are being enforced by the State Factory Inspectorates.

**Agricultural Land Held in Excess of
Ceiling by M.Ps.**

4030. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state the number of acres of agricultural land possessed over the permissible ceiling by Ruling Congress M.Ps, with their Individual names and names of family members, individual-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : Ceiling Legislation has been enacted in almost all the States and is at different stages of implementation. No person, whether he is a Member of the Parliament or not can on implementation of the legislation hold land in excess of the permissible limit. The feasibility of collecting the information asked for will be explored.

**Absorption of Class III and IV staff of
P & T Department who volunteered
to work during September, 1968
Strike**

4031. SHRI S. N. MISRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether there was any concession made during the strike period regarding recruitment of Class III and IV of the Postal Department by Director General, Posts and Telegraphs by G.O. No. 29/22/68—SpB-1 of 12th October, 1968 ;

(b) whether such concession embraced all the persons who had volunteered for service during the strike and whose offers were accepted with consequent call for duty or training ;

(c) whether all such volunteers, having fulfilled these conditions, have been absorbed in the Department ; and

(d) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes. Government offered certain concessions in regard to recruitment of strike volunteers in the P&T Department in their orders dated 12-10-68 as further clarified in the orders dated 11-11-68.

(b) All persons who volunteered for service during the strike and those who were actually engaged were considered for absorption under the concessions, provided they satisfied the conditions laid down for the purpose.

(c) Yes. All eligible persons should have been absorbed by now.

(d) Does not arise. However, if there is still any specific case of non-absorption, it is open to the concerned candidate to represent to the Government.

Allocation of Newsprint to U.P.

4032. SHRI S. N. MISRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the quantum of news-print allocated to Uttar Pradesh ;

(b) the portion of the allocated news-print which has been reserved for distribution to Daily, Weekly or Monthly periodicals ;

(c) the reservation, if any, provided for small newspapers ; and

(d) whether Government are aware of any allocation of news-print quota for District of Farrukhabad, Etawah in Uttar Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND

BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a), (b) and (d). Newsprint is not allocated on a State-wise or district-wise basis ; nor is any portion of the available supplies of newsprint reserved for distribution to dailies, weeklies or monthlies. Allocation of newsprint to individual newspapers is made in accordance with the Newsprint Allocation Policy ; which is formulated and declared annually after taking into account the anticipated availability of indigenous and imported newsprint, the needs of different newspapers and the declared policy of Government to foster the growth of small and medium newspapers. The Newsprint Allocation Policy for the licensing year 1970-71 was announced on April 7, 1970. A copy of the Public Notice issued in this behalf was laid on the Table of the House the same day.

(c) There is no reservation of any quantity of newsprint for small newspapers but the annual Policy provides for liberal increase in newsprint quota to this category of newspapers.

Money advanced to States by National Cooperative Development Corporation

4033. SHRI S. N. MISRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) how much money has so far been advanced by the National Cooperative Development Cooperation in the various States, State-wise ;

(b) whether any State has not fully utilised the facilities offered by National Cooperative Development Corporation ; and

(c) if so, which of the States ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH PAHADIA) : (a) An amount of Rs. 78.46 crores has been advanced by the National Cooperative Development Corporation to the State Governments from 14.3.1963, that is the date on which the Corporation was set up, to 31.3.1970. The State-wise details are furnished in the statement placed on the Table of the House.

(b) and (c). Yes, Sir. A statement is